

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.456/99

(B)

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 1st day of November, 1999

S.K.Kumara
Chief Parcel Supervisor (I/W)
Northern Railway
New Delhi Railway Station
New Delhi. Applicant

(By Shri M.K.Bhardwaj, Advocate)

Vs.

1. Union of India through
The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.
3. The Chief Commercial Manager
Northern Railway
Baroda House
New Delhi.
4. The Deputy CCM (Claim)
Northern Railway
New Delhi. Respondents

(By Shri D.S.Jagotra with Shri K.C.Dewan, Advocate)

O R D E R (Oral)

The present OA has been filed by the applicant aggrieved by his transfer from Delhi to Karnal. On 9.9.1999, when the matter came up, this Tribunal had directed, after hearing the submissions of both the learned counsel, that the counsel for the respondents shall consult the senior officers in the department in order to find out as to whether they would like to reconsider the case of the applicant in view of the medical condition of the applicant.

On

2. Today, the learned counsel for the respondents has submitted a compliance report along with a copy of the order dated 24.9.1999 in which the decision of the competent authority has been conveyed. The decision of the competent authority is as follows:

"Keeping in view the humanitarian aspects of the case specially when his wife is helping Shri Kumra to battle with his various ailments, it has been decided to cancel the transfer of Sh. Kumra to Karnal and to post him in Delhi Area in a suitable post."

3. In view of the fact that the relief sought for by the applicant has now been granted by the respondents themselves, the OA has become infructuous. It is disposed of accordingly. No order as to costs.

Rao -
(R.K. Ahooja)
Member(A)

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